

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E', NEW DELHI**

**Before Dr. B. R. R. Kumar, Accountant Member,
Sh. Sudhir Kumar, Judicial Member**

**ITA Nos.213 to 218/ Del 2019
(A.Y. 2006-07 to 2011-12)**

&

S.A. Nos. 312 to 317/Del/2019

Noida Toll Bridge Company Ltd. Toll Plaza, Mayur Vihar, Link Road, New Delhi-110091	Vs	ACIT Circle – 18 (2) Noida
(APPELLANT)		(RESPONDENT)
PAN No. AAACN3498A		

**Assessee by : Sh.Jeetan Nagpal, CA
Ms. Pallavi, CA**

Revenue by : Sh. Subra Jyoti Chakraborty, CIT DR

Date of Hearing: 16.05.2024

Date of Pronouncement: 17.05.2024

ORDER

PER BENCH:

The present appeals and stay applications have been filed by the assessee against the order of CIT(A)-1, Noida dated 27.09.2018.

2. At the outset, both the parties fairly brought to our notice that the quantum additions made in the Assessment order stands deleted by the order of the Tribunal dated 08.08.2023. Hence, the penalty orders are liable to be quashed. Since, the penalty orders have been quashed, the stay applications become in-fructuous and hence dismissed.

3. In the result, the appeals of the assessee are allowed and stay applications are dismissed as in-fructuous.

Order Pronounced in the Open Court on 17/05/2024.

Sd/-

**(Sudhir Kumar)
Judicial Member**

Dated: 17/05/2024

NEHA, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

**(Dr. B. R. R. Kumar)
Accountant Member**

ASSISTANT REGISTRAR